

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT – IV**

**ITEM No. 7  
IA-3637/ND/2021  
IB-2844/ND/2019**

**IN THE MATTER OF:**

Continuous Dyeing & Printing Mills ... Applicant/Petitioner

Vs

Bhavika Apparels Pvt. Ltd. ... Respondent

**Order under Section 9 of IBC**

**Order delivered on 19.08.2021**

**Coram:**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)  
MS. SUMITA PURKAYASTHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

**ORDER**

**IA-3637/ND/2021:**

This is an application filed by Corporate Debtor seeking rejection of the IB application filed under Section 9 of the Code. None appears for the Applicant. Pleadings are already complete and the matter is listed for final hearing. Thus no requirement of entertaining such application which can only be decided after hearing the main application.

Application **rejected and dismissed.**

**Sd/-  
SUMITA PURKAYASTHA  
MEMBER (TECHNICAL)**

**Sd/-  
DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**